

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1288 of 1996

Allahabad this the 08th day of September, 1999

Hon'ble Mr. S.K.I. Naqvi, Member (J.)

Smt. Bimla Devi, Wife of Late Mohan Lal, R/o Sant Ram, Coach Attendant, Saharanpur, Delhi Division, Northern Railway, New Delhi, R/o Quarter No.480, Railway T-2 Colony, Saharanpur.

Applicant

By Advocates Shri A.P. Srivastava
Shri S.C. Banerjee

Versus

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Delhi Division, New Delhi.
3. The Senior Divisional Personnel Officer, Northern Railway, Delhi Division, New Delhi.

Respondents

By Advocate Shri Avnish Tripathi

O R D E R

By Hon'ble Mr. S.K.I. Naqvi, Member (J.)

Shri Mohan Lal was removed from the post of Coach Attendant on 07th October, 1990 and died on 03rd October, 1993. His widow-Smt. Bimla Devi has come up before this Tribunal for direction to the respondents to arrange payment of G.P.F., Insurance money, as well as compassionate allowance/family pension.

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2. The respondents have mentioned in the para-6 of the counter-affidavit that provident fund amounting to Rs.298/- has already been arranged and thereby it is not disputed^s that the applicant is entitled to get the provident fund amount to which her deceased husband was entitled.

3. As regards the insurance money is concerned, there is claim for Rs.200/- as per annexure to misc, application. The respondents do not dispute the scheme but have mentioned that record has been wedged out. The applicant cannot be held responsible for this wedding and, therefore, she cannot be denied of this claim of Rs.200/-

4. Next comes the compassionate allowance in lieu of pension. The respondents have denied to have received any representation in this regard. Therefore, any payment under this head could not be ascertained or paid.

5. With above facts in view, I find the applicant deserves for the relief she has sought for in this O.A. and the application is allowed with the direction that the G.P.F. amount and the insurance claimed be paid to the applicant within 3 months from the date of receipt/communication of this order. Incase any amount has been paid under either of these heads, same by intimated to the applicant.

6. The applicant is allowed to move

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representation for compassionate allowance in lieu of pension within 2 months and the respondents shall decide the same with reasoned and speaking order within 2 months thereafter. No order for cost.

Sawney

Member (J)

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